

**SUPREME COURT OF INDIA**

Re: Proposal for transfer of Mrs. Justice V.K. Tahilramani to Meghalaya High Court.

Office of the Chief Justice of the Meghalaya High Court would be falling vacant shortly consequent upon transfer of Mr. Justice A.K. Mittal, Chief Justice of that High Court to Madras High Court in terms of separate recommendation being made today.

The Collegium resolves to recommend that Mrs. Justice V.K. Tahilramani, Chief Justice, Madras High Court [PHC: Bombay], be transferred, in the interest of better administration of justice, to Meghalaya High Court.

( Ranjan Gogoi ), C.J.I.

( S.A.Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
August 28, 2019.

**SUPREME COURT OF INDIA**

Re: Reconsideration of the proposal of transfer of Mrs. Justice V.K. Tahilramani, Chief Justice, Madras High Court.

This Collegium, vide Minutes dated 28<sup>th</sup> August, 2019 recommended transfer of Mrs. Justice V.K. Tahilramani, Chief Justice, Madras High Court, in the interest of better administration of justice, to Meghalaya High Court.

Upon being requested to send her response in terms of the Memorandum of Procedure, Mrs. Justice V.K. Tahilramani vide representation dated 2<sup>nd</sup> September, 2019, for reasons stated therein, has requested to reconsider her proposal for transfer to Meghalaya High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors. On reconsideration, the Collegium is of the considered view that it is not possible to accede to her request. The Collegium, accordingly, reiterates its recommendation dated 28<sup>th</sup> August, 2019 for transfer of Mrs. Justice V.K. Tahilramani to Meghalaya High Court.

( Ranjan Gogoi ), C.J.I.

( S.A. Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
September 03, 2019.

**SUPREME COURT OF INDIA**

Re: Proposal for transfer of Mr. Justice Vivek Agarwal, Judge,  
Madhya Pradesh High Court.

The Collegium resolves to recommend that Mr. Justice Vivek  
Agarwal, Judge, Madhya Pradesh High Court, be transferred, in the  
interest of better administration of justice, to Allahabad High Court.



( Ranjan Gogoi ), C.J.I.

( S.A.Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
August 28, 2019.

**SUPREME COURT OF INDIA**

Re: Reconsideration of the proposal of transfer of Mr. Justice Vivek Agarwal, Judge, Madhya Pradesh High Court.

This Collegium, vide Minutes dated 28<sup>th</sup> August, 2019 recommended transfer of Mr. Justice Vivek Agarwal, Judge, Madhya Pradesh High Court, in the interest of better administration of justice, to Allahabad High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice Vivek Agarwal vide two communications while conveying his consent, has requested to consider his posting within the State of Madhya Pradesh High Court.

The Collegium has carefully gone through the aforesaid representations and taken into consideration all relevant factors. On reconsideration, the Collegium is of the considered view that it is not possible to accede to his request. The Collegium, accordingly, reiterates its recommendation dated 28<sup>th</sup> August, 2019 for transfer of Mr. Justice Vivek Agarwal to Allahabad High Court.

( Ranjan Gogoi ), C.J.I.

( S.A. Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
September 03, 2019.

**SUPREME COURT OF INDIA**

Re: Proposal for transfer of Mr. Justice Amit Rawal, Judge, Punjab & Haryana High Court.

The Collegium resolves to recommend that Mr. Justice Amit Rawal, Judge, Punjab & Haryana High Court, be transferred, in the interest of better administration of justice, to Kerala High Court.



( Ranjan Gogoi ), C.J.I.

( S.A.Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
August 28, 2019.

**SUPREME COURT OF INDIA**

Re: Reconsideration of the proposal of transfer of Mr. Justice Amit Rawal, Judge, Punjab & Haryana High Court.

This Collegium, vide Minutes dated 28<sup>th</sup> August, 2019 recommended transfer of Mr. Justice Amit Rawal, Judge, Punjab & Haryana High Court, in the interest of better administration of justice, to Kerala High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice Amit Rawal vide representation dated 2<sup>nd</sup> September, 2019, for reasons stated therein, has requested for reconsideration of his proposed transfer to Kerala High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors. On reconsideration, the Collegium is of the considered view that it is not possible to accede to his request. The Collegium, accordingly, reiterates its recommendation dated 28<sup>th</sup> August, 2019 for transfer of Mr. Justice Amit Rawal to Kerala High Court.

( Ranjan Gogoi ), C.J.I.

( S.A. Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
September 03, 2019

## SUPREME COURT OF INDIA

Re: Proposal for transfer of Mr. Justice A.K. Mittal to Madras High Court.

Office of the Chief Justice of the Madras High Court would be falling vacant shortly consequent upon transfer of Mrs. Justice V.K.Tahilramani, Chief Justice of that High Court to Meghalaya High Court in terms of separate recommendation being made today.

The Collegium resolves to recommend that Mr. Justice A.K. Mittal, Chief Justice, Meghalaya High Court [PHC: P&H], be transferred, in the interest of better administration of justice, to Madras High Court.

( Ranjan Gogoi ), C.J.I.

( S.A.Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
August 28, 2019.

**SUPREME COURT OF INDIA**

Re: Proposal for transfer of Mr. Justice P.V. Sanjay Kumar, Judge, Telangana High Court.

The Collegium resolves to recommend that Mr. Justice P.V. Sanjay Kumar, Judge, Telangana High Court, be transferred, in the interest of better administration of justice, to Punjab & Haryana High Court.



( Ranjan Gogoi ), C.J.I.

( S.A.Bobde ), J.

( N.V. Ramana ), J.

( Arun Mishra ), J.

( R.F. Nariman ), J.

New Delhi,  
August 28, 2019.